

THE INDIAN TARIFF (THIRD AMENDMENT) ACT, 1954

NO. 46 OF 1954

[23rd December, 1954]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Fifth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Indian Tariff (Third Amendment) Act, 1954.

(2) The provisions of clause (ii) of section 2 [relating to Items Nos. 71 (13)(a), 72 (11) and 72 (33)] shall come into force on the first day of January, 1955; and the remaining provisions shall come into force at once.

2. Amendment of the First Schedule to Act XXXII of 1934.—In the First Schedule to the Indian Tariff Act, 1934,—

(i) in Items Nos. 11 (2), 11 (4), 11 (5), 21 (3), 28 (4), 28 (15), 30 (14), 48 (1), 48 (4), 48 (5), 48 (7), 63 (30), 63 (33) (b), 63 (34) and 71 (8), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1954", wherever they occur, the word, figures and letters "December 31st, 1955" shall be substituted;

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(ii) in Items Nos. 71(13)(a), 72(11) and 72(33),—

(a) in the third column, for the word "Protective" wherever it occurs, the word "Revenue" shall be substituted; and

(b) the entry in the last column headed "Duration of protective rates of duty" shall be omitted;

(iii) in Item No. 75(10)(iii), in the entry in the second column, the words "front and rear springs other than coil springs," shall be omitted;

(iv) after Item No. 75(14), the following item shall be inserted, namely:—

"75(15). Leaf springs and parts thereof, adapted for use as parts and accessories of motor vehicles other than motor cycles and motor scooters.	Protective 50 per cent. December <i>ad valorem</i> 31st, 1956."
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